

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C). No.3124 of 2012

Hari Prasad Marwari @ Hari Prasad Agrawal & Ors.

... .. **Petitioners**

Versus

The State of Jharkhand & Ors.

... .. **Respondents**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. A.K. Sahani, Adv.

For the Respondents : Mr. Suresh Kumar, Adv.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

07/05.04.2021: I.A. No.1705 of 2021

The instant Interlocutory Application has been filed for grant of interim order for substitution of petitioner no.1 who died on 04.02.2021 during pendency of the present writ application.

Learned counsel for the petitioners has submitted that the petitioner no.1 namely Hari Prasad Marwari @ Hari Prasad Agrawal, son of Late Kashiram Marwari, has died on 04.02.2021 during the pendency of the present writ petition leaving behind the following legal heirs:-

1. Smt. Reeta Devi Gutgutia, 2. Smt. Sarita Devi Poddar, 3. Smt. Girja Devi Agrawal, 4. Smt. Karuna Bhalotia, 5. Smt. Chanda Devi, 6. Narsingh Prasad Agrawal and 7. Sanjay Kumar Agrawal.

Prayer has been made by the learned counsel for the petitioners for substitution of abovementioned legal heirs to pursue the present writ petition.

In view of above fact and the nature of dispute, the present Interlocutory Application being I.A. No.1705 of 2021 is, hereby, allowed.

Office is directed to make necessary correction within two weeks in the writ petition by substituting the petitioner no.1 with his legal heirs.

Legal heirs of the petitioner no.1 are allowed to pursue the present writ petition.

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Heard the learned counsel for the parties except respondent no.4 who has chosen not to appear after valid service of notice.

As prayed for, put up this case after four weeks.

(Rajesh Kumar, J.)